

दिया गया है। तबालि, प्रमाण को नबन कार्व-  
वार दिसा जा रहा है। कोई कर्मचारी बेरोज-  
गार नहीं हुआ है। और कच्ची सामग्री का कोई  
अभाव नहीं है। जावन समिति की बनी  
प्रतीक्षा की जा रही है।

(ग) उपर्युक्त (क) और (ख) को ध्यान  
से रखते हुए यह प्रबल नहीं उठता।

#### Cut in Steel Investment

\*671. SHRI B. S. BHAURA : Will  
the Minister of STEEL AND MINES be  
pleased to state :

(a) whether a drastic cut in steel invest-  
ment will affect the design organisation  
MECON, Ranchi and steel plant equip-  
ment manufacturers including Heavy En-  
gineering Corporation and others;

(b) if so, whether this will affect the  
employment potential also; and

(c) in view of this, whether Government  
have alternate suggestion in this regard?

THE MINISTER OF STEEL AND  
MINES (SHRI CHANDRAJI YADAV) :  
(a) No cut in the steel investment having  
an adverse effect on MECON or on the  
manufacturers of steel plant equipment like  
Heavy Engineering Corporation and other  
is envisaged.

(b) and (c) Do not arise.

#### Allotment of Vehicle by Central Vehicle Depot, Delhi Cantt :

\*672. SHRI BHARAT SINGH  
CHOWHAN :

SHRI PHOOL CHAND VER-  
MA :

Will the Minister of DEFENCE be  
pleased to refer to the reply given to Un-  
starred Question No. 5293 on the 19th De-  
cember, 1974 and state :

(a) whether an ex-serviceman working  
in Central Vehicle Depot, Delhi Cantt.  
was allotted a vehicle out of turn on the  
9th September, 1974 which was not even  
a day of selection whereas his sanction  
had expired on the 30th August, 1974 be-  
ing more than six months from the date of  
issue and also he was not entitled at all as  
he had not rendered requisite six months  
service in the Army;

(b) if so, whether it was in violation of  
the rules and the reasons for not taking  
any action even when the fact was brought  
to the notice of Government; and

(c) whether any enquiry was conducted  
against his alleged activities of sale of  
vehicles to kabadis?

THE DEPUTY MINISTER IN THE  
MINISTRY OF DEFENCE (SHRI J. B.  
PATNAIK) : (a) An ex-serviceman  
working in Central Vehicle Depot, Delhi  
Cantt. was allotted a vehicle on the 1st  
March, 1974. The time-limit for collec-  
tion of a vehicle under the allotment letter  
was extended from time to time and the  
last extension was upto the 30th September,  
1974. The allottee selected a vehicle  
on the 6th September which was a selection  
day and collected it on the 25th Sep-  
tember, 1974. The allotments are made  
and extensions of time-limit are granted on  
the basis of the recommendations of the  
Soldiers, Sailors and Airmen's Boards.  
The existing rules do not bar the allotment  
of a vehicle to an ex-serviceman with less  
than six months' service in the Army.

(b) The allotment in this case was not  
in violation of the rules.

(c) No specific enquiry has been conduc-  
ted against his particular allottee for his  
alleged involvement in the sale of vehicles  
to kabadis. However, certain complaints  
regarding sale of vehicles by ex-servicemen  
to kabadis are being investigated by the  
Central Bureau of Investigation. The  
result is awaited.

रेलवे को 1974 के दौरान मैसर्स सी० जे०  
राम एण्ड कम्पनी द्वारा कच्चे लुत्त की सप्लाई

\*673. श्री राम रत्न शर्मा : क्या पूर्ण और  
पूर्णतः संचालित यह बताने को हुपा करोगे कि :

(क) रेलवे को 1974 के दौरान कच्चे लुत्त  
को सप्लाई करने के लिये मैसर्स सी० जे०  
राम एण्ड कम्पनी के साथ कब करार किये गये  
ये और उन करारों की मुख्य बातें क्या हैं;

(ख) इन करारों के लिये माने गये टेंडरों  
का मुलभारतक निवरण क्या है; और

(ग) क्या करार रीपिट ऑर्डर के आधार पर  
किये गये हैं यदि हाँ, तो उसके क्या कारण हैं  
और उत्सर्गशी तन्म क्या है ?

पूर्वी और पूर्वोक्त बांधी (बी जार० के० कार्लिसकर) : (क) और (ख) एक विवरण-पत्र सजा-मटल पर रखा गया है। [संचालक ने रखा गया। इंसिफ संख्या एम० बी० 9462/75]

(ग) डेके के बाबू रहते उसमें विनिश्चित शीमा तक और फ्यादेश देके का क्रेता का अधिकारी सुरक्षित है। डेका दिये जाने के बाद और कुछ डेके के बाबू रहते अनेक तेलों से उली बर के लिए मांगे प्राप्त हुई थी। ये मांगे डेकों में सम्मिलित किये गये विकल्प का प्रयोग करते हुए पूरी की गई थी, न कि रिपोर्ट आर्डरों द्वारा।

#### Iron ore mining at Bailadila

\*674. SHRI SARJOO PANDEY :  
SHRI C. K. CHANDRAPAN :

Will the Minister of STEEL AND MINES be pleased to state :

(a) at what stage is the development of iron ore mining in the Bailadila iron ore deposits in Bastar district of Madhya Pradesh; and

(b) the further development plans of these mines by NMDC?

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV) : (a) Production of lump ore from the Bailadila deposits of National Mineral Development Corporation during 1974-75 was about 3.9 million tonnes. Present production is entirely from the mechanised mine at Deposit No. 14 and from manual mining in adjacent areas.

(b) Further plans for development of the Bailadila mines include—

(i) commissioning of a second mechanised mine based on Bailadila Deposit No. 5 to produce 4.8 m.t. of lump and 1.7 m.t. of fines per year. This mine is expected to commence production by the end of 1976; and

(ii) field investigations have been completed for the development of a third mine based on Bailadila Deposit No. 4 for supply of iron ore to the new steel plant at Visakhapatnam and a Project Report is under preparation.

#### Sale of Avro to Hawker and Siddeley

\*675. SHRI ANADI GHARAN DAS :  
SHRI D. D. DESAI :

Will the Minister of DEFENCE be pleased to state :

(a) whether seven HS-748 (Avro) Aircraft by HAL are to be sold to Hawker and Siddeley, the original designers; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) Does not arise.

#### Discontinuance of Development Rebate for Shipping

\*676. SHRI HARI SINGH :  
SHRI M. RAM GOPAL REDDY :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have decided to discontinue development rebate for shipping; and

(b) if so, the reasons therefor?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI UMA SHAHKAR DIKSHIT) : (a) and (b) According to the Budget proposals for 1975-76 already presented, the scheme of development rebate is proposed to be continued till 31-12-1976 for ships which have been ordered before 1-12-1973.

#### Setting up of Negotiating Machinery by E. P. F. Authorities

\*677. SHRI VAYALAR RAVI : Will the Minister of LABOUR be pleased to state :

(a) whether the All India Employees' Provident Fund Staff Federation and its affiliated units have been recognised by the Employees Provident Fund Authorities under the Trade Union Act;

(b) whether no competent negotiating machinery has been set up by the Organisation; and

(c) if so, the reasons therefor and the action taken thereon?